

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.241 - IA/776(AHM)2023  
in  
**CP(IB)/148(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Rajkot Nagrik Sahakari Bank Limited  
V/s  
Ramdev PVC Product Private Limited

.....Applicant

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Vyoma Dave, Adv. for Mr. Randhir N. Rajpurohit,  
For the Respondent : Mr. Sunil Bhavsar, Adv.

**ORDER**

**IA/776(AHM)2023**

Proxy counsel for the applicant seeks adjournment on the ground that arguing counsel is not well today.

List for further consideration on 18.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**